

02-03-90

ORIGINAL APPLICATION NO. 156/90

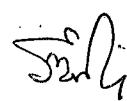
T.C. JOHN AND OTHERS VS. SCY. MINISTRY OF FINANCE AND OTHERS

Shri V.R.Ramachandran Nair  
Shri CS Ramanathan-for SCGSC

SPM & AVH

We have heard the learned counsel for both the parties. The learned counsel for the applicants states that the applicants would be satisfied if their representation dated 15.1.1989 (Annexure-A) is disposed of quickly. Accordingly we close this application with the direction to the respondents that the representation of the applicants at Annexure-A dated 15.1.1989 should be disposed of within a period of two months from today after taking into account the averments made not only in the representation but in the application before us also.

  
(A.V. HARIDASAN)  
JUDICIAL MEMBER

  
(S.P. MUKERJI)  
VICE CHAIRMAN

02-03-1990